

ITEM NO.28

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 132/2016

RAJNEESH KUMAR PANDEY & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(Mr. Rishi Malhotra [Amicus Curie]. [TO BE TAKEN UP AT 2.00 P.M.]

- IA No. 37238/2021 - APPLICATION FOR PERMISSION
- IA No. 249910/2023 - APPLICATION FOR PERMISSION
- IA No. 123252/2020 - APPLICATION FOR PERMISSION
- IA No. 74824/2021 - APPLICATION FOR PERMISSION
- IA No. 50471/2021 - APPLICATION FOR PERMISSION
- IA No. 23736/2019 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 97659/2018 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 174218/2018 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 146547/2019 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 146274/2019 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 16355/2020 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 190123/2019 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 116366/2022 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 113310/2022 - APPROPRIATE ORDERS/DIRECTIONS
- IA No. 97663/2018 - CLARIFICATION/DIRECTION
- IA No. 141285/2023 - CLARIFICATION/DIRECTION
- IA No. 115912/2018 - CLARIFICATION/DIRECTION
- IA No. 21055/2018 - CLARIFICATION/DIRECTION
- IA No. 21822/2024 - CLARIFICATION/DIRECTION
- IA No. 98958/2022 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 78979/2022 - EXEMPTION FROM FILING AFFIDAVIT
- IA No. 173591/2019 - EXEMPTION FROM FILING O.T.
- IA No. 128163/2017 - EXEMPTION FROM FILING O.T.
- IA No. 2/2016 - EXEMPTION FROM FILING O.T.
- IA No. 16358/2020 - EXEMPTION FROM FILING O.T.
- IA No. 9/2017 - EXEMPTION FROM FILING O.T.
- IA No. 22022/2024 - EXEMPTION FROM FILING O.T.
- IA No. 74820/2021 - GRANT OF INTERIM RELIEF
- IA No. 30082/2018 - GRANT OF INTERIM RELIEF
- IA No. 86670/2016 - IA FOR IMPLEADMENT
- IA No. 27854/2017 - IMPLEADMENT, DIRECTION, OT
- IA No. 98109/2018 - INTERVENTION APPLICATION
- IA No. 126356/2017 - INTERVENTION APPLICATION
- IA No. 166257/2023 - INTERVENTION APPLICATION
- IA No. 97652/2018 - INTERVENTION APPLICATION
- IA No. 141284/2023 - INTERVENTION APPLICATION
- IA No. 21051/2018 - INTERVENTION/IMPLEADMENT
- IA No. 12758/2019 - INTERVENTION/IMPLEADMENT
- IA No. 173590/2019 - INTERVENTION/IMPLEADMENT

IA No. 97018/2022 - INTERVENTION/IMPLEADMENT
 IA No. 174217/2018 - INTERVENTION/IMPLEADMENT
 IA No. 146544/2019 - INTERVENTION/IMPLEADMENT
 IA No. 28942/2024 - INTERVENTION/IMPLEADMENT
 IA No. 97651/2018 - INTERVENTION/IMPLEADMENT
 IA No. 30187/2018 - INTERVENTION/IMPLEADMENT
 IA No. 129598/2018 - INTERVENTION/IMPLEADMENT
 IA No. 146273/2019 - INTERVENTION/IMPLEADMENT
 IA No. 16351/2020 - INTERVENTION/IMPLEADMENT
 IA No. 74815/2021 - INTERVENTION/IMPLEADMENT
 IA No. 128768/2022 - INTERVENTION/IMPLEADMENT
 IA No. 22058/2024 - INTERVENTION/IMPLEADMENT
 IA No. 146263/2019 - INTERVENTION/IMPLEADMENT
 IA No. 74381/2021 - INTERVENTION/IMPLEADMENT
 IA No. 107257/2018 - INTERVENTION/IMPLEADMENT
 IA No. 98708/2019 - INTERVENTION/IMPLEADMENT
 IA No. 190121/2019 - INTERVENTION/IMPLEADMENT
 IA No. 6824/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
 ANNEXURES
 IA No. 131315/2018 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 6/2017 - PERMISSION TO FILE ANNEXURES
 IA No. 3/2017 - PERMISSION TO FILE ANNEXURES
 IA No. 28659/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION
 IA No. 1/2016 - PERMISSION TO FILE LENGTHY LIST OF DATES
 IA No. 3920/2024 - RECALLING THE COURTS ORDER)

WITH

W.P.(C) No. 876/2017 (X)

(FOR

FOR EXEMPTION FROM FILING O.T. ON IA 29329/2018

FOR impleading party ON IA 29969/2018

FOR INTERVENTION/IMPLEADMENT ON IA 29969/2018

FOR impleading party ON IA 7557/2019

FOR INTERVENTION/IMPLEADMENT ON IA 7557/2019

IA No. 29329/2018 - EXEMPTION FROM FILING O.T.

IA No. 7557/2019 - INTERVENTION/IMPLEADMENT

IA No. 29969/2018 - INTERVENTION/IMPLEADMENT)

CONMT.PET.(C) No. 591/2022 in W.P.(C) No. 132/2016 (X)

(FOR ADMISSION and IA No.136828/2022-EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) No. 856/2023 in W.P.(C) No. 132/2016 (X)

(FOR ADMISSION and IA No.62867/2023-EXEMPTION FROM FILING O.T.)

W.P.(C) No. 1099/2023 (X)

(FOR ADMISSION)

Date : 12-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR

HON'BLE MR. JUSTICE RAJESH BINDAL

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For Respondent(s) Ms. Rashmi Nandakumar, AOR

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Ms. Devina Sehgal, AOR

Mr. Praveen Kr. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

All the States shall file an additional affidavit within a period of four weeks specifying the number of special teachers who are R.C.I. trained and eligible to be appointed, who are presently working on contractual basis under them. The affidavit shall also contain the service conditions including the pay-scale/consolidated wage being given to them, number of years they have been working on contract basis and the steps, if any, taken to regularise their service imbining the spirit of the judgment. Needless to say that they shall also state the number of sanctioned posts, and if the sanctioned posts are lesser in number, then the steps taken to sanction further posts to ensure appointment of such teachers on regular basis.

List on 16.4.2024.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)